

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

O.A. No. 503/93  
T.A. No.

DATE OF DECISION 15/10/93

Shri Jayantibhai Purabia Petitioner

Mr. C. S. Upadhyay Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Jayantibhai Purabia  
Resident of Municipal Health  
Staff Quarters, Block No.3,  
Room No.11, Opp. Shaker Bhavan,  
Shahpur, Ahmedabad.

: Applicant

(Advocate: Mr.C.S.Upadhyay)

Versus

1. The Union of India,  
Through the Secretary,  
Ministry of Home Affairs,  
Government of India,  
New Delhi.
2. The Superintendent of Police  
Central Bureau of Investigation  
Jivabhai Chambers,  
Ashram Road, Ahmedabad.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL JUDGMENT

IN

O.A.503/93

Date: 15/10/93

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

Reply filed by Mr.Kureshi may be taken on record.

2. In view of the fact that the applicant has worked as Sweeper/Waterman for intermittent periods from than 1983 to 1992 and had put in more/ 240 days of work in 1989, his case deserves to be dealt with sympathetically. Of course, the reliefs claimed by him cannot be granted since the post is abolished. However, as directed by this Tribunal in the earlier OA No.187/92, we once again direct the respondents that, as and when the question of filling up posts of waterman or any Class IV post on a regular basis is taken up for consideration, the name of the applicant shall be considered ~~whether~~ <sup>even</sup> though his name may not be sponsored by the employment exchange,

subject to his satisfying all other conditions of eligibility. we further direct the respondents to consider whether it is not possible to employ the applicant, as badli-worker as and when occasion arises, till the question of regularisation is considered. With these directions, the application is disposed of. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

a.a.b.